

in May, 1986 provides for rehabilitation assistance to sick SSI Units financed by commercial banks, State Financial Corporations and State Small Industries Development Corporations. Financial assistance in the form of long term equity type assistance upto Rs. 75,000/- to units with a project cost not exceeding Rs. 5 lakhs at a nominal service charge of one per cent per annum is also available to potentially viable sick SSI units from the National Equity Fund set up in August, 1987. The Government of India have liberalised the Margin Money Scheme for revival of sick small scale units and the quantum of assistance under the Scheme has been raised from Rs. 20,000/- to Rs. 50,000/- per unit.

#### **Late Running of EMU Local Trains in Kharagpur Division**

2214. SHRI HANNAN MOLLAH: Will the Minister of RAILWAYS be pleased to state:

(a) whether local EMU trains in Kharagpur Division of South Eastern Railway had been running late almost daily and the service has been disrupted recently causing great inconvenience to thousands of commuters;

(b) if so, whether Government have enquired into the matter; and

(c) if so, the outcome thereof and the steps taken or proposed to be taken to ensure timely running of EMU trains in the said division?

THE MINISTER OF RAILWAYS (SHRI GEORGE FERNANDES): (a) Punctuality of EMU trains in Dec.'89 was 84.6% in Jan.' 90 88.8% and in Feb.' 90 88.7%. EMU services were disrupted for about 8 hours on 10th, 15th and 16th March 1990 due to a public agitation against a dacoity in a village and subsequent firing as a consequence of which 26 local trains had to be cancelled.

(b) and (c). State Government is looking into the matter pertaining to public agitation. Punctuality of EMU services is, however, monitored to ensure improvement by Railways.

#### **Conservation of Energy Plan by ONGC**

2215. SHRI M.G. SEKHAR: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether the Oil and Natural Gas Commission has prepared any plan for conservation of energy; and

(b) if so, the details thereof and action taken to implement it?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI M.S. GURUPADASWAMY): (a) and (b). ONGC have prepared a report on "Energy Conservation and Efficient Use", which inter-alia, examines the energy demand-supply pattern, and energy and use sector-wise at international and national levels. Some policy instruments and the institutional framework for bringing about energy conservation etc. have been suggested which include:

- Enactment of an Energy Conservation Act,
- Constitution of an Energy Conservation Board,
- Fixation of energy conservation standards for domestic appliances and industrial machinery, and
- Integration of energy sector through a holding company. The report also suggests formation of a National Energy Council for formulation and implementation of a national energy policy.

The report is under consideration of the Government.

#### **Import of EMU Electric Train**

2216. SHRI M.V. CHAN-  
DRASHEKARA MUR-  
THY:  
SHRI V. SREENIVASA  
PRASAD:  
SHRI PARASRAM BHARD-  
WAJ:

Will the Minister of RAILWAYS be pleased to state:

(a) whether Government are evaluating the tenders for the import of one electric multiple unit (EMU) type train set with three-phase technology which will run on a trial basis with a service speed of 160 km per hour;

(b) if so, when the evaluation of the tenders for the import of trains will be completed; and

(c) the names of the countries participated in the tender and the details of such trains proposed to be imported?

THE MINISTER OF RAILWAYS (SHRI GEORGE FERNANDES): (a) Yes, Sir.

(b) In 1990-91

(c) Japan and Hungary have participated. Details of Electric Train Set will be finalised after completion of technical and commercial evaluation.

#### **Rates of Royalty on Crude Oil**

2217. SHRI J. CHOKKA RAO: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether there is difference in the

rates of royalty paid to the States by the Oil and Natural Gas Commission;

(b) if so, the reasons therefor;

(c) the difference in the royalty paid to the States of Andhra Pradesh and Assam;

(d) whether the Andhra Pradesh Government had asked for parity in rates of royalty with Assam; and

(e) if so, the action taken so far to remove the disparity?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI M. G. GURUPADASWAMY): (a) to (c). Payment of royalty on mineral oil is governed by the provisions of the Oilfields (Regulation and Development) Act, 1948 and the Petroleum and Natural Gas Rules, 1959, under which the rate is uniform throughout the Union of India.

(d) No such reference has been received in this Ministry from Andhra Pradesh Government.

(e) Does not arise.

#### **Higher Production By Central Public Sector Undertakings**

2218. SHRI BANWARI LAL PUROHIT: Will the Minister of INDUSTRY be pleased to state:

(a) whether several central public sector undertakings have achieved higher production during the last one year;

(b) if so, the names of these undertakings and the percentage of increase in production achieved by them as compared to the previous year;

(c) whether several public sector undertakings have not achieved their production